का.आ. 379(अ)—केंद्रीय सरकार, कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण अधिनियम, 1965 (1966 का 12) की धारा 6 और धारा 7 की उपधारा (1) के साथ पठित धारा 32 की उपधारा (2) के खंड (ख) तथा खंड (ग) द्वारा प्रकट शक्तियों का प्रयोग करते हुए, कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1. कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण नियम, 1986 के नियम 6 और नियम 7 के स्थान पर निम्नलिखित नियम रखें जाएंगे, अर्थात् :—

"6 अध्यक्ष की शक्तियां और कार्य-अवधियाँ
(क) प्राधिकरण का समय प्रमुख होगा ;
(ख) प्राधिकरण के अधिवेशनों की अध्यक्षता करेगा ।

7. सचिव की शक्तियां और कार्य-सिद्धांत
(क) प्राधिकरण के कार्यालय के कार्यक्रम के लिए अत्याधिक संस्कृत उपयोग, प्रदाय और रूपक तथा अभीष्ट यथा के रूप के लिए मंजूरी देगा ;
S.O. 379(E).—In exercise of the powers conferred by clauses (b) and (c) of sub-section (2) of section 32 read with section 6 and sub-section (1) of section 7 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (2 of 1986), the Central Government hereby makes the following rules further to amend the Agricultural and Processed Food Products Export Development Authority Rules, 1986 namely:-
(1) These rules may be called the Agricultural and Processed Food Products Export Development Authority (Amendment) Rules, 2013.

(2) They shall come into force on the date of their publication, in the Official Gazette.

1. In the Agricultural and Processed Food Products Export Development Authority Rules, 1986, for rules 6 and 7 the following rules shall be substituted, namely:

"6. Powers and duties of the Chairman- The Chairman shall,

(a) be the overall Head of the Authority;
(b) preside over the meetings of the Authority.

7. Powers and duties of the Secretary- The Secretary shall,

(a) sanction expenditure for contingencies, supplies and services and purchase of articles required for the working of the office of the Authority;
(b) be responsible for implementation of the Plan Schemes of the Authority;
(c) exercise such administrative and financial powers as may be necessary for the smooth functioning of the Authority;
(d) issue receipts on behalf of the Authority for all moneys received under the Act;
(e) maintain a proper record of the proceedings of the meetings of the Authority and decisions of those meetings;
(f) be responsible for preparation of draft Annual report on the working of the Authority and its submission to Central Government after approval by the Authority on a date not later than the date specified in this behalf by the Central Government;
(g) maintain a proper record of the register of exporters in accordance with the provisions of Chapter III of the Act;
(h) attend all the meetings of the Authority and assist Chairman in implementing the decisions of the Authority;"
the Secretary may, for the purpose of carrying out the functions of the Authority, assign duties to the officers and employees of the Authority.

[F. No. 1/1/2008-EP (Agri-IV)]
ANURAG SAXENA, Jt. Secy.

Note: The principal rules were published in the Official Gazette vide S.O.652(E) dated the 3rd day of September, 1986 and the amendment rules were published by the following notifications, namely:
1. S.O. 806(E), dated the 11th day of September, 1998
2. S.O. 238(E), dated the 22nd day of February, 2005.
3. S.O. 961(E), dated the 12th day of June, 2007